

পঞ্জীকৃত নম্বৰ ক - ১২

Registered No A-12

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ৰাজপত্ৰ

সম্ভৱতঃ

The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 134 দিশপুৰ, বৃহস্পতিবাৰ, 28 অক্টোবৰ 1993, 6 কাৰ্ত্তিক, 1915 (শক)
 No. 134 Dispur, Thursday, 28th October 1993, 6th Kartika
 1915 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

NOTIFICATION

The 28th October 1993

No.LGL.162/92/51.—The following Act of the Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO XV OF 1993.

(Received the assent of the Governor on 28th October, 1993)

THE GUWAHATI MUNICIPAL CORPORATION
(AMENDMENT) ACT, 1993

AN
ACT

further to amend the Guwahati Municipal Corporation Act, 1969.

Preamble. Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, (Assam Act I of 1973) hereinafter called the Principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Forty-fourth Year of the Republic of India as follows, namely:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 1993.

(2) It shall have the like extent as the Principal Act.

(3) It shall come into force on the Twenty sixth day of October, 1993.

Amendment
of section
425 of Assam
Act, I
of 1973.

2. In the Principal Act, in Section 425, for the words "eleven years" appearing at the end of the second proviso to sub-section (I) the word "twelve years" shall be substituted.

K. LASKAR,
Secretary to the Govt. of Assam,
Legislative Department.